

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Visit of Prime Minister and Central Ministers to Riots affected Areas of Maharashtra

1535. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Central Ministers and the Prime Minister paid visits to the affected areas of riots that took place in different districts of Maharashtra; and

(b) the result of their on-the-spot study in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b) Prime Minister Visited Bhiwandi on 31st May. Other Central Ministers also visited the riot affected areas. These visits helped to restore confidence among the people.

Overstaying of Pakistanis in Bombay Riots Area

1536. SHRI DAULAT SARAN :

SHRI N.K. SHEJWALKAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether over a lakh Pakistani nationals have been overstaying in Bombay and its suburbs where communal riots recently broke out;

(b) if so, how many of them are overstaying in India with their visas duly extended without permission and what is the machinery to check their activities in the country which might be anti-India;

(c) Whether Government have made any efforts to know if any of the Pakistani

nationals overstaying in India are involved in the recent communal riots that broke out in Bhiwandi and Bombay; and

(d) if so, the result thereof and the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) No, Sir.

(b) According to the information received from Govt. of Maharashtra the exit from India of only 8194 Pakistani nationals who had visited Bombay had not yet been confirmed during the period from January, 1980 to May 1984. This would include those who might be involved in court cases or civil suits, whose requests for extension of stay might be under process, who might have been granted Indian citizenship etc. The State authorities are keeping due vigil to detect the overstaying persons and take action against them under the law.

(c) and (d) No such case has come to the notice of the Central Government.

Payment of Interest on Pension Dues to Pensioners

1537. DR. A. U. AZMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the news item captioned "pensioner wins dues after 17 years struggle" appearing in the 'Indian Express' of 17 July, 1984;

(b) if so, whether Government propose to issue instructions to the effect that henceforth 'interest' will be paid on the dues withheld on any count;

(c) if so, whether a copy of the order will be laid on the Table; and

(d) if not, reasons therefor ?